

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAIOA No. 440/2019

Dated this Thursday the 4th day of July, 2019

Coram: R. Vijaykumar, Member (A).
Ravinder Kaur, Member (J).

J. Senthil Kumar,
S/o V. Jayaraman,
Aged 44 years,
Residing at B-33,
Block-B, Type-V,
EKTA Vihar, Sec-26,
CBD-Belapur,
Navi Mumbai-400 614.
working as Engineer & Ship Surveyor,
cum Mercantile Marine Department,
DDG (Tech), 44/A,
Doctor House,
Dadar East, Mumbai,
Maharashtra-400 014.

...Applicant.

(By Advocate Ms. Kalyani Tulankar
along with Ms. Devashree Tulankar).

Versus

1. Union of India
Rep by its Secretary,
Ministry of Shipping,
Transport Bhawan,
1 Parliament Street,
New Delhi-110 001.
2. The Director General of
Shipping,
Directorate General of Shipping,
9th Floor, Beta Building,
I-Think Techno Campus,
Kanjur Marg (East),
Mumbai-400 042.

3. The Chairman,
Union Public Service Commission,
Dholpur House,
Shahajahan Road,
New Delhi-110 069.
4. The Secretary (Personal),
Department of Personal and Training,
Ministry of Personnel,
P. G. and Pensions,
Department of Personnel & Training,
North Block, New Delhi-110 001.
... Respondents.

O R D E R (O R A L)

Per : R. Vijaykumar, Member (Administrative)

1. Today when the case is called out, Ms. Kalyani Tulankar along with Ms. Devashree Tulankar, learned counsels appeared for the applicant. Heard them.
2. The applicant has sought promotion to the rank of Deputy Chief Surveyor-Cum-Sr. DDG (Technical) and claims to have acquired the necessary technical qualification and possesses relevant experience for this purpose but states that his representations for being considered for promotion have not been processed by the respondents. He has first filed a representation on 23.07.2018 and thereafter, his representation remain pending for disposal by the respondents.
3. The respondents are, therefore directed to consider the pending representations filed by the applicant on 23.07.2018, 19.09.2018, 15.10.2018,

02.01.2019, 30.01.2019 and 03.04.2019 to pass a reasoned and speaking order on his representations within a period of eight weeks and communicate these orders to the applicant within two weeks thereafter.

4. In the aforesaid terms, the OA is disposed of without any order as to costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

v.

JD
06/7/19

